NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Ins) No.767 of 2020

IN THE MATTER OF:

Stressed Assets Stabilisation Fund (SASF) ... Appellant

Versus

Punjab National Bank & Ors.

...Respondents

For Appellant: Shri Ritin Rai, Sr. Advocate with Shri Sidhartha

Barua, Advocate

For Respondents: Shri Rangit Raut, Advocate (R-1, 7 and 8)

Shri T. Ravichandran and Shri KV Balakrishnan,

Advocates (for RP – R-2) Shri T. Sathisana (IRP – R2)

ORDER (Virtual Mode)

15.04.2021 The learned Senior Counsel for the Appellant is making submissions, on instructions, that Respondent No.10 – Andhra Bank may be deleted from array of the parties, at the risk of the Appellants. The request is accepted. The Advocate on record who has filed the Appeal should correct the Memo of Parties deleting Respondent No.10 and endorse it accordingly.

Counsel for Respondent No.1 – Punjab National Bank submits that he may be given one opportunity to file Reply to the Appeal.

One opportunity is given. Reply may be filed within two weeks.

Rejoinder, if any, may be filed within a week thereafter.

Such of the parties who have not filed brief written submissions may file brief written submissions not more than three pages within three weeks. Copies of Judgements on which parties want to rely, may also be filed. List the Appeal 'for admission (after Notice) hearing' on 24th May, 2021.

[Justice A.I.S. Cheema] Member (Judicial)

[Dr. Alok Srivastava] Member (Technical)

rs/md